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ITEM NO.1

Court No7

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 3 in I.A. No. 2 in CIVIL APPEAL NO(s). 4410 OF 2006

STATE OF ORISSA & ANR.

Appellant (s)

VERSUS

NIRANJAN DASH & ANR.

Respondent(s)

(With appln(s) for clarification/modification of court's order and office report))

Date: 30/09/2013 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s) Mr. Sibor Sankar Mishra, Adv.

For Respondent(s) Mr. Bharat Sangal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.

We make it clear that the orders passed by the High Court and this Court in appeal shall not prevent the respondent-State of Orissa from taking such action as may be otherwise permissible against the petitioners for any alleged misconduct, misrepresentation or fraud committed by them. Learned counsel for the applicant further assures the court that till a proper inquiry is conducted into any such allegation and a finding recorded in regard to those allegations against the petitioners, they shall not stop the grant in aid payable to them.

I.A. is disposed of accordingly.

|(Shashi Sareen)
|Court Master

|(Veena Khara)
|Court Master

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